

SECTION IVB

Listed on 8.2.2017

Court No.

IN THE SUPREME COURT OF INDIA Item No.  
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)NO.9285-87 OF  
2016

Ajit Singh and Ors. Etc. Petitioner(s)

Versus

State of Haryana & Anr. Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 13.4.2016 when the Court was pleased to pass the following order :-

" Issue notice. Dasti, in addition, is permitted.

Tag with C.A. No.2642/2016.

Post on 26.07.2016 for final disposal."

It is submitted that there are two common respondents in these matters. Accordingly, show cause notice was issued to both the respondents. Neither A.D. Cards nor unserved cover containing notice were received back in respect of both the respondents.

The matter above mentioned was listed before the Hon'ble Court(In Chambers) on 6.2.2017 with office report dated 1.12.2016 when the Court was pleased to pass the following order :-

" Learned counsel for the petitioners is granted three weeks' time to comply with the office report dated 01<sup>st</sup> December, 2016, failing which, the special leave petitions shall stand dismissed for non-prosecution without further reference to the Court.

It is submitted that Counsel for the petitioner

has not filed an Affidavit with proof of dasti service in respect of both respondents so far.

Service of show cause notice is not complete on both the respondents.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 7th day of February, 2017.

ASSISTANT REGISTRAR

Copy to :- Mr.Siddharth Mittal, Adv.

ASSISTANT REGISTRAR

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